

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. T.A. 73 of 96
(Cr 11752-W/82)

Date of Order : 23.1.98

Present : HON'BLE DR. B.C. SARMA, MEMBER (A)

HON'BLE MR. D. PURKAYASTHA, MEMBER (J)

Beni Ram

- v e r s u s -

Union of India & Ors. (S.E. Rly.)

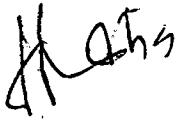
For applicant(s) : None.

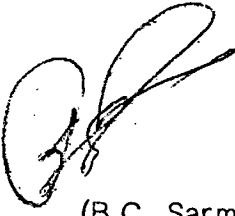
For respondents : None.

O R D E R

B.C. Sarma, AM

When the matter was called second time at 12-22 P.M. for hearing none appears for the applicant. The applicant himself was also not present. We find that after the case was transferred from the High Court, notice was issued on 1.10.97 under registered post intimating the date of hearing of this case. But despite that none appeared for the applicant. We find that in fact on four earlier consecutive occasions none appeared for the applicant. We are, therefore, satisfied that the applicant is no longer interested in pursuing the case. Therefore, the application is dismissed for default as to costs. None appears for the respondents.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)

a.k.c.